

Website TM

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE: EAST DISTRICT
KARKARDOOMA COURTS, DELHI.

NOTICE

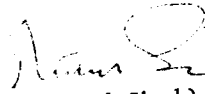
Pursuance to the directions received from the Hon'ble High Court of Delhi, vide letter 5781/Genl./OC/DHC dated 14.07.2022 of Hon'ble High Court of Delhi, 13 (thirteen) position of Oath Commissioners are required to be appointed in Karkardooma Courts Complex, Delhi. The applications are invited as per following criteria fixed by the Hon'ble High Court of Delhi as under:

Guidelines for appointment of Oath Commissioners in all Courts including Income Tax and Sale Tax.

1. An applicant for the appointment as an Oath Commissioner should have 3 years practice as an Advocate on the last date of submission of application form and the advocate applying for appointment in a particular Court Complex, should be mainly practising at the said Complex.
2. The tenure of appointment of Oath Commissioner in all Courts shall be of two (02) years, unless otherwise ordered by the High Court.
3. An advocate can be considered for re-appointment after a period of 3 years from conclusion of his/her earlier term.
4. The average annual income for an applicant for appointment as an Oath Commissioner should be not less than Rs.24,000/- per annum during the preceding two years.
In support of proof of income, the applicant shall file an affidavit in the absence of any other proof.
Provided that the income criteria will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/single.
5. Preference to the extent of 10% will be given to senior citizens, lady advocates, who are divorcee and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.

The eligible applicant may apply in the enclosed proforma alongwith all the supporting documents by 23.09.2022 till 5.00 P.M. The application may be submitted in the Administration Branch (East District), 3rd Floor, Karkardooma Courts, Delhi. After due date, no application shall be accepted, in any case.

The eligible applicants will be called for interaction/interview by the Committee, depending upon the number of applications which are received.


(Reetesh Singh)

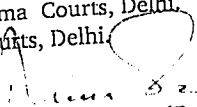
Additional Sessions Judge (East)/Chairman
Committee for appointment of Oath Commissioner
Karkardooma Courts, Delhi.

Date 7/9/2022

No. 7126-7137 /Pr.D&SJ(E)/KKD/Delhi/2022

Copy forwarded for information and necessary action:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. Id. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. Id. Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
4. Id. Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
5. Id. Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
6. The President, Shahdara Bar Association, Karkardooma Courts, Delhi.
7. The Hony. Secretary, Shahdara Bar Association, Karkardooma Courts, Delhi with the request to circulate the same amongst all the Bar Members.
8. The Website Committee, Tis Hazari Courts, Delhi/ Karkardooma Courts, Delhi.
9. The Notice Board, Karkardooma Courts, Delhi.
10. The Notice Board, Shahdara Bar Association, Karkardooma Courts, Delhi.
11. The Notice Board, Facilitation Centre, Karkardooma Courts, Delhi.
12. Concerned file.


Additional Sessions Judge (East)/Chairman
Committee for appointment of Oath Commissioner
Karkardooma Courts, Delhi.

PROFORMA

1. Name
2. Father's/Husband's Name
3. Date of birth
4. Date of Enrollment as an Advocate with Bar Council of Delhi alongwith Enrollment No. (**Attach copy of Enrollment Certificate**)
5. Name of Bar Association with which registered with Membership No.
6. Average Annual Income (**Attach Proof of Income on Affidavit** clearly mentioning that "average annual income is not less than Rs...../- per annum during the preceding two years" except in case of advocates with disability and lady Advocates who are divorcee/widow/single).
7. Residential Address with Telephone No.
8. Official Address with Telephone No.
9. Court where mainly practicing
10. Whether earlier appointed as Oath Commissioner by this Court for any Courts of Delhi? If yes, give particulars.
11. Whether earlier appointed as Oath Commissioner by the Govt. of NCT of Delhi? If yes, give particulars.
12. Reference of two Advocates of ten years standing or of other respectable persons.
13. Whether advocates are Senior Citizens, lady advocates who are divorcee/widow/single and persons with disability. Please specify (Senior citizens, lady advocates who are divorcee or widowed and persons with disability shall furnish the requisite proof).
14. Any special reason, the applicant wants to adduce in support of his/her application.

Signature of applicant